

ITEM NO.34

COURT NO.7

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 492/2023

VISHAL TIWARI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.82233/2023-PERMISSION TO APPEAR AND ARGUE IN PERSON AND IA No. 82233/2023 - PERMISSION TO APPEAR AND ARGUE IN PERSON)

Date : 28-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Petitioner-in-person

For Respondent(s)

UPON hearing the counsel, the Court made the following  
O R D E R

Application for permission to appear and argue in person is allowed.

Petitioner-in-person seeks permission to withdraw the present writ petition and states that, if required, he shall make a representation to the authorities concerned.

In view of the statement made, the writ petition is dismissed as withdrawn.

We clarify that we have not made any observations on the merits or given any directions to the authorities.

(BABITA PANDEY)  
COURT MASTER (SH)

(R.S. NARAYANAN)  
COURT MASTER (NSH)